

**COURT-I**  
**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Dated : 22<sup>nd</sup> November, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Appeal No. 220 of 2012 &**  
**IA No. 362 of 2012**

**M/s Chemplast Sanmar Ltd. .... Appellant(s)**  
**Versus**

**Joint Electricity Regulatory**  
**Commission & Anr. .... Respondent(s)**

**Appeal No. 221 of 2012 &**  
**IA No. 363 of 2012**

**M/s Chemfab Alkalis Ltd. .... Appellant(s)**  
**Versus**

**Joint Electricity Regulatory**  
**Commission & Anr. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. K.V. Mohan**

**Counsel for the Respondent(s) : Mr. R. Venkataramani, Sr. Adv.**  
**Mr. V.G. Pragasam**  
**Mr. Prabhu Ramasubramaniam**  
**for R.2**

**ORDER**

We have heard the learned counsel for the parties.

The learned counsel for the Appellant has already filed his  
Written Submissions in both the matters.

Mr. Venkataramani, the learned Senior Counsel appearing on  
behalf of Respondent No.2 is directed to file his comprehensive  
Written Submissions on or before 27.11.2013 after serving copy on  
the other side.

Post the matter for Reporting Compliance on **27.11.2013.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**